

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.No.283/1997

Tuesday the 28th day of September, 1999.

CORAM:

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE SHRI J.L.NEGI, MEMBER(A)

V.J.Paul,
Senior Telecom Office Assistant,
Office of the Chief General Manager,
Telecommunications, Kerala Circle,
Thiruvananthapuram. ..Applicant

(By Advocate Shri G.D.Panicker)

vs.

1. Union of India represented by
The Secretary to Government of India,
Department of Telecommunications,
Sanchar Bhavan, New Delhi.
2. Secretary to Government of India,
Ministry of Personnel, Public Grievances & Pensions,
Department of Personnel & Pension,
New Delhi.
3. Director General, Department of Telecommunications,
Sanchar Bhavan, New Delhi.
4. Chief General Manager, Telecommunications,
Kerala Circle, Thiruvananthapuram.
5. Assistant Director General(SEA), Department of
Telecommunications, Sanchar Bhavan, New Delhi.

..Respondents

(By Advocate Mr.James Kurian, ACGSC)

The Application having been heard on 28.9.99, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN:

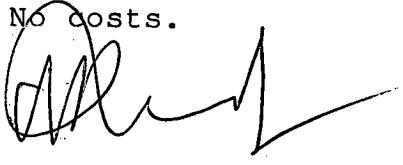
The applicant who is a Senior Telecom Office Assistant in the office of the General Manager(Telecom), Kerala Circle, Thiruvananthapuram has filed this application, aggrieved by the fact that the respondents have not given him the benefit of the relaxed standard in the matter of consideration for promotion to the post of Junior Accounts Officer, in the examination held in the year 1992. In reply to

the representation submitted by him , the applicant was told by the impugned order Annexure A-13 that the post of Junior Accounts Officer has not been identified as one of the posts which could be filled by appointment of a person who is physically handicapped. Alleging that the Department is bound to identify the posts in terms of the Government of India, Ministry of Personnel, Public Grievances and Pension, Department of Personnel and Training letter dated 28.2.1986, the applicant has filed this application for setting aside Annexure A13 and for a direction to respondents 1, 3 and 5 to implement the orders contained in Annexure A2 to Annexure A7 and to give him the benefit.

2. The application is resisted by the respondents who have filed a detailed reply statement.

3. When the application came up for hearing, learned counsel for the applicant seeks freedom to withdraw this application with liberty to make a detailed representation to the 1st respondent seeking identification of posts in the grade of JAO as posts to be filled by appointment of physically handicapped persons. The request is granted. The application is dismissed as withdrawn giving liberty to take up the matter with the first respondent for identification of the posts for appointment of physically handicapped persons. We expect that if a representation is made to the first respondent, the same would be considered and disposed of by the 1st respondent himself by a speaking order. No costs.

J.L.NEGI
J.L.NEGI
MEMBER(A)


A.V. HARIDASAN
VICE CHAIRMAN

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